Supplementary Cause List-1 Sr. No.5

HIGH COURT OF JAMMU AND KASHMIR **AT JAMMU**

(Through Video Conference)

BA No. 40/2017

Imtiyaz Ahmed Shaan and another

.....Petitioner/Applicant (s)

Through :- Mr. P. N. Bhat, Advocate (on audio call from residence in Jammu)

V/s

State of J&K and another

.....Respondents (s)

Through :- Mr. Aseem Sawhney, AAG (on video call from residence in Jammu)

HON'BLE MR. JUSTICE RAJNESH OSWAL, JUDGE Coram:

ORDER 12.06.2020

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Learned counsel for the applicants submits that the instant bail application with the efflux of time has become infructuous, as such, does not want to press the same.

In view of the above, this application is dismissed as prayed for along with connected application.

(RAJNESH OSWAL) JUDGE

Jammu 12.06.2020 (Rakesh)

> Whether the order is speaking Yes/No Whether the order is reportable

Yes/No